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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 24th March, 2026.

Uploaded on: 27th March, 2026.

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W.P.(C) 3723/2026

HARPAL

.....Petitioner

Through: Mr. Aditya, Mr. Vipin Kumar, Mr. Anjani Kr Mishra, Mr. Kailash Kr Jha, Ms. Pralika Chakraborty, Mr. Fareeduddin & Ms. Srejal Mishra, Advs.

versus

CHAIRMAN, TOWN VENDING COMMITTEE
AND ORS

.....Respondents

Through: Ms. Meherunnisa Anand, Adv. with Mr. Sirish Gupta, Adv. for R-1&2.
SI Ramvatar
Ms. Vaishali Gupta and Ms Rashi Aggarwal, Adv. for R-3.
Mr. Izhar Ahmad Sr. Panel Counsel
UOI/R-4&5.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MADHU JAIN

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents to issue the Certificate of Vending (*hereinafter*, 'CoV) to the Petitioner.
3. The Petitioner is also seeking directions to the Respondents to allow the Petitioner to peacefully vend from the vending site on the footpath/open space at Rao Tularam Marg, Near Hanuman Mandir, Basant Village, Vasant



Vihar, South Zone, New Delhi (*hereinafter, 'the vending site'*).

4. The case of the Petitioner is that he is a street vendor who has been vending from the vending site. As per the Petitioner, he has participated in the survey which was conducted by the Town Vending Committee, South Zone place on 9th July, 2025. Pursuant to the said survey, he was issued an acknowledgement receipt bearing **URI No. 9371**.

5. However, the grievance of the Petitioner in the present petition is that he is being harassed by the concerned officials of the Municipal Corporation of Delhi (*hereinafter, 'MCD'*) and Delhi Police and the *provisional* CoV is not being issued to the Petitioner.

6. A photograph of vend of the Petitioner has also been placed on record. The said photograph is extracted below:





7. Ld. Counsel for the Petitioner submits the *provisional* CoV be issued to the Petitioner and he may be allowed to peacefully vend from the vending site.
8. On the other hand, Ms. Meherunnisa Anand, Id. Counsel appearing for the MCD submits that the survey conducted by the Town Vending Committee, South Zone, wherein the Petitioner had participated, has in fact, concluded in January, 2026. It is also submitted that the *provisional* CoVs would be issued after due scrutiny and verification of documents.
9. Heard. There is no doubt that the Petitioner has participated in the Survey and the *provisional* CoV is yet to be issued. In view of the submissions made by the Id. Counsels for the parties, let the *provisional* CoV be issued to the Petitioner subject to fulfilling all the necessary conditions, in an expeditious manner.
10. In the meantime, the Petitioner shall adhere to the following conditions:
- i) The Petitioner shall be permitted to operate his vend, but shall use a small/gas cylinder which does not occupy too much space. It is made clear that only a small sized gas cylinder for heating of food and snacks shall be used by the Petitioner;
 - ii) The Petitioner shall maintain cleanliness and hygiene around the vend which he is working from and shall ensure the presence of a dustbin near the vend;
 - iii) The Petitioner shall restrict himself to a particular space, where he is operating from, and shall not extend/encroach to the pedestrian areas or cause obstruction in movement of pedestrians;
 - iv) The Petitioner shall ensure that he does not occupy the junction towards the Ring Road. He shall move towards the internal road to vend



and leave sufficient space for pedestrians;

v) No parking of two-wheelers or four-wheelers shall be permitted in front of the vending site, in order to ensure that no traffic congestion is caused at the junction leading towards the Ring Road;

vi) No permanent or temporary construction shall also be erected by the Petitioner.

11. Subject to adhering to the above stated conditions, the Petitioner shall not be disturbed from vending at the vending site.

12. The present petition is disposed of in the said terms. Pending applications, if any, are also disposed of.

**PRATHIBA M. SINGH
JUDGE**

**MADHU JAIN
JUDGE**

MARCH 24, 2026*Rahul/sm*